

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:69

ANSWERED ON:13.03.2012

SMUGGLING OF FAKE CURRENCY

Dhotre Shri Sanjay Shamrao;Lal Shri Kirodi ;Mandal Shri Mangani Lal

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of smuggling of fake currency notes have been reported in the country;
- (b) if so, the details of such cases reported during each of the last three years and the current year, State-wise;
- (c) whether the Government has identified the source from where the fake currency are smuggled into the country;
- (d) if so, the details thereof;
- (e) the estimated losses being suffered due to circulation of fake currency in the country; and
- (f) the steps being taken by the Government at national and international level to stop the circulation of fake currency in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): Yes Madam. The details of such cases of seizures and recoveries of fake currency during the last 03 years i.e. 2009, 2010 & 2011 state wise is at Annexure – A.

(c) & (d): Investigations so far have indicated the source of smuggling of fake currency in the country from neighboring countries, including Pakistan.

(e): The face value of the fake currency seized / recovered by various agencies and banks for the last 3 years are as in Answer (a & b).

(f): To address the multi-dimensional aspects of the FICN menace, several agencies such as the RBI, the Ministry of Finance, Ministry of Home Affairs, Security and Intelligence Agencies of the Centre and States, Central Bureau of Investigation (CBI) etc., are working in tandem to thwart the illegal activities related to FICNs. The work of these agencies are periodically reviewed by a nodal group set up for this purpose.

Further, one special FICN Coordination Group (FCORD) has been formed in MHA to share the intelligence/information amongst the different security agencies of State/Centre to counter the menace of circulation of Fake Currency within the country.

NIA has been empowered by the National Investigation Agency Act to investigate and prosecute such offences. The Government has also constituted a Terror Funding and Fake Currency Cell in National Investigation Agency (NIA) in 2010 to focus on investigation of Terror Funding and Fake Currency Cases. The security features in the High Value currency notes are being constantly upgraded. RBI has also strengthened the mechanism for detection of counterfeit notes by the Banks.